

Government paper. Our well-known position is that juridically the areas of Gilgit, Hunza and Skardu in Pakistan occupied Kashmir are parts of the Indian State of Jammu & Kashmir. It is the Government's policy to resolve the matter with Pakistan peacefully in accordance with the Simla Agreement.

(c) Yes, Sir.

Speech, in Hindi by the Prime Minister in U.S.A.

2948. SHRI SHIVA CHANDRA JHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister has delivered any speech in Hindi in the U.S.A. during her recent visit to that country; and

(b) if so, what are the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) and (b) In addressing meetings of the Indian communities in Washington, in New York and Los Angeles, the Prime Minister spoke in Hindi in addition to English.

Deportation/Extradition of "Tamil Tigers"

2949. SHRI SURENDRA MOHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have received any request from Sri Lanka for the deportation/extradition of persons belonging to the terrorist group "Tamil Tigers" who are reported to have taken refuge in India;

(b) if so, whether their presence in India has been confirmed and whether they have been taken into custody;

(c) whether Government propose to comply with the request of Sri Lanka Government; and

(d) whether these persons are Sri Lanka citizens or Stateless persons of Indian origin?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO), (a) to (c) Government have not received any request for extradition from the Government of Sri Lanka in the case involving the arrest of members of the Sri Lanka Tiger Movement in Madras city in May and June, 1982. Officials of the two Government have, however, been in touch with each other. Cases have been registered against the arrested persons by the Tamil Nadu Police under Section 307 of IPC for attempt to murder and under the Arms Act for illegal possession of arms.

(d) All the 6 persons taken into custody are Sri Lankan nationals.

No l-vacation of House by Portugal Ambassador in India

2950. DR. SHANTI G. PATEL: SHRI P. BABUL REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Ambassador of Portugal, from whom "no positive response was forthcoming" to the diplomatic steps taken by Government to persuade him to honour his contractual obligations under the lease agreement in the matter of his residence, has since left India;

(b.) whether it is a fact that the Ambassador of Portugal did not, on his departure, hand over the possession of the house to the landlord, and his successor who arrived a few days ago, has occupied the house;

(c) whether it is also a fact that since the lease expired in July, 1979, the landlord has declined the tenants offer of double the rent as the landlord wants the house for his own use; and

(d) if so, what steps Government are taking to resolve the dispute in the interest of Indo-Portugal relations?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) Yes, Sir.

(c) It has been so reported by the landlords.

(d) In response to a request from the landlords, permission was given in October 1981 under Sec. 86 of CPC to sue the State of Portugal for the vacation of the premises.

Indian Council of Cultural Relations

2951. SHRI BISWA GOSWAMI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the expenditure incurred by the ICCR for promotion of cultural relations with other countries during the last three financial years;

(b) the break-up of the expenditure by regions;

(c) the "break-up of expenditure of each region in terms of incoming and outgoing cultural delegations, sponsored visits, publications and other activities; and

(d) the administrative expenditure incurred by the ICCR during these years and the expenditure on production of cultural material such as books, periodicals, etc?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) to (d) The information is being collected and will be laid on the Table of the House.

ग्रामीण विकास के लिये आवंटन

2952. श्री जगदंबी प्रसाद यादव :
श्री अश्विनी कुमार :

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान प्रति वर्ष ग्रामीण विकास के लिए कितनी-कितनी राशि आवंटित की गई और पिछले तीन वर्षों से पहले इतनी ही अवधि में प्रति वर्ष किए गए आवंटन की तुलना में उक्त राशि कितनी अधिक अथवा कम है; और

(ख) क्या यह सच है कि ग्रामीण तथा कृषि विकास के लिए किए गए आवंटन में जो पिछले तीन वर्षों से पहले की अवधि में बजट का 44 प्रतिशत हुआ करता था, कटौती करके उसे 25 प्रतिशत कर दिया गया है ?

कृषि तथा ग्रामीण विकास मंत्रालयों में राज्य मंत्री (श्री बालेश्वर राम) :
(क) और (ख) योजना आयोग द्वारा भेजी गयी सूचना के आधार पर एक विवरण संलग्न है ।